## Loss due to restriction in Jammu and Kashmir

1034. SHRI K. SOMAPRASAD: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has noticed the burden, loss of income and jobs of people of Jammu and Kashmir following the restriction imposed in recent days, if so, the details thereof;
- (b) whether Government intends to declare a compensation package for those who lost jobs and earnings in Jammu and Kashmir following the restriction imposed in recent days, if so, the details thereof; and
- (c) whether any report has been received about the loss in the IT and Tourism sector in Jammu and Kashmir during the recent restriction periods, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (c) The people of Jammu and Kashmir have suffered from terrorist violence and separatism supported from across the border for the past many decades. On account of article 35A and certain other constitutional provisions, the people of this region were denied full rights enshrined in the Constitution of India and the benefits of various Central Laws that were being enjoyed by other citizens of the country. As a result, full economic potential of the region could not be realized by the people of Jammu, Kashmir and Ladakh regions for the last 70 years.

After the Declaration issued by the President under article 370, based on the recommendation of the Parliament and reorganisation of the erstwhile State of Jammu and Kashmir into Union Territory of Jammu and Kashmir and Union Territory of Ladakh, all such aspects have been addressed and the people of Jammu and Kashmir can now realize full potential in all sectors of economy like in other parts of the country.

Due to these recent decisions, certain precautionary measures taken initially have already been substantially relaxed. There is no specific report received from the Government of Jammu and Kashmir regarding any new losses on account of such preventive steps taken as a short-term measure.

Under the ₹80,068 crores Prime Minister's package announced on 7th November 2015, 63 major development projects in Road, Power, Health, Tourism, Agriculture, Horticulture, Skill Development sectors etc., are already under various stages of implementation. In addition to the above steps, many flagship schemes of the Government of India including the individual beneficiary centric schemes are being proactively implemented by the Government of Jammu and Kashmir.

## Citizenship to religious minorities

1035. SHRI K. SOMAPRASAD: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of number of Pakistani, Afghanistani and Bangladeshi citizens visited India during last three years, year-wise;
- (b) the details of number of citizens deported to various countries during the period;
- (c) the criteria for issuing Long Term Visas for foreign citizens now in force; and
- (d) whether Government has decided to grant citizenship to religious minorities from Pakistan, Afghanistan and Bangladesh, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) As per the available information, details of Pakistan, Afghanistan and Bangladesh Citizens who visited India during 2016-2018, are as under:

Country	2016	2017	2018
Pakistan	56,021	44,266	41,514
Afghanistan	1,23,330	1,49,176	1,53,906
Bangladesh	13,80,409	21,56,557	22,56,675

<sup>(</sup>b) As per the available information, details of foreign nationals deported by Foreigners Regional Registration Officers (FRROs)/ Chief Immigration Officers (ChIOs), during 2016-18, are as under: